

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.1235 of 2019

IN THE MATTER OF:

E.N. Palanisamy

...Appellant

Versus

Bank of Baroda & Ors.

...Respondents

For Appellant:

Nihad Laud, Shri Subas Acharya and Shri Anup Kumar, Advocates

For Respondents:

**Shri R. Soundara Rajan, Advocate (R-1 & 2)
Shri Akshayaa Benjamin, RP**

O R D E R
(Virtual Mode)

18.12.2020 Counsel for Appellant submits that the Bank of Baroda has agreed to settle with the Appellant but State Bank of India has not agreed.

After hearing the learned Counsel for the Appellant for some time, it is noticed that the copy of the Application under Section 7 filed at Annexure A-23 is incomplete. The Annexure referred in the same has not been filed. Counsel for Appellant to file the same within two weeks. The matter will not be treated as part-heard.

List the Appeal 'for admission (after Notice) hearing' on 13th January, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md